THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.310/2020 Un-numbered Competition Appeal (AT) No. /2020 (F.No.06.01.2020/NCLAT/UR/01

In the matter of:

Maj Pankaj Rai Appellant

Versus

Secretary, Competition Commission of India & Anr. Respondents

Appearance: None for the Appellant.

23.01.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 06.01.2020 and the Office after scrutiny of the Memo of Appeal on 07.01.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 08.01.2020. The Appellant re-filed the Memo of Appeal on 18.01.2020. It is stated in the Interlocutory Application (IA) that Appellant stays in Hyderabad and it took time to rectify the defect and courier the documents to his authorized representative in New Delhi. The Hon'ble Tribunal was shifting premises the Appeal could not be resubmitted until 16th January, 2020. Thereafter, the Appellant took a day to prepare the instant application. However, the same could not be couriered on 14th January, 2020 since the day is celebrated as a public holiday in Telangana in view of Sankranti. Hence, there is delay of four days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. No one appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.
- 4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar